

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.853/99.

Dt. of Decision : 8-6-99.

N.Sundaresan

.. Applicant.

vs

1. The General Manager,
SC Rly, Rail Nilayam,
Sec'bad.
2. The Divl.Rly.Manager (P),
Personnel Branch, 5th Floor,
Sanchalan Bhavan,
Sec'bad.
3. The Union of India, rep. by
Secretary, Railway Board,
Rail Bhawan, New Delhi.
4. The Chairman, Railway
Recruitment Board, 18,
Miller Road, Bangalore-46.

.. Respondents.

Counsel for the applicant : Mr.P.P.Vittal

Counsel for the respondents : Mr.N.R.Devaraj, SC for Rlys.

CORAM:-

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)

R

..2/-

A

ORDER

ORAL ORDER (PER SHRI R. RANGARAJAN : MEMBER (ADMN.))

Heard Mr.P.P.Vittal, learned counsel for the applicant and Mr.W.Satyanarayana for Mr.N.R.Devaraj, learned counsel for the respondents.

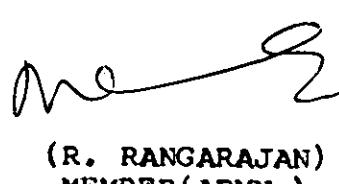
2. This OA is filed to quash the proceedings of impugned letter No.CP/121/P.10/Engg./Sr.Clerks/NS dated 17-05-99 (Annexure-1), issued by R-2 as arbitrary and illegal and for a consequential direction to the respondents to continue the services of the applicant in the Railway.

3. The facts and circumstances of this case and the facts and circumstances and the pleadings in OA.611/99 decided on 28-04-99 and OA.726/99 decided on 12-05-99 are identical. Hence we follow the direction given in the OA and direct as follows:-

The applicant if so advised may submit a detailed representation to the impugned show cause notice dt.17-05-99 within the stipulated time. If such a representation is received from the applicant within the stipulated time the same should be disposed of in accordance with the rules. If it is decided to terminate the services of the applicant after the perusal of the representation of the applicant, such an order shall come into force only after 20 days of the receipt of the order by the applicant.

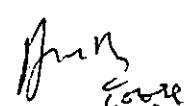
4. With the above direction the OA is disposed of at the admission stage itself. No costs.


(B.S.JAI PARAMESHWAR)
MEMBER(JUDL.)
81(617)


(R. RANGARAJAN)
MEMBER(ADMN.)

Dated : The 8th June, 1999.
(Dictated in the Open Court)

spr


Anil
Court

COPY TO:-

1. H.D.H.N.J

2. H.H.R.P. M(A)

3. H.S.S.P. M(J)

4. D.R.(A)

5. SPARE

1ST AND 2ND COURT

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD.

THE HON'BLE MR. JUSTICE D.H.NASIR
VICE - CHAIRMAN

THE HON'BLE MR. H.RAJENDRA PRASAD :
MEMBER (A)

THE HON'BLE MR.R.RANGARAJAN :
MEMBER (A)

THE HON'BLE MR.B.S.JAI PARAMESWAR :
MEMBER (J)

ORDER: 12. 6. 98

ORDER / JUDGEMENT

~~MR. RAJ / CP NO.~~

in

OA. No. 853/99

ADMITTED AND INTERIM DIRECTIONS
ISSUED.

ALLOWED.

C.P. CLOSED.

R.A. CLOSED.

O.A. CLOSED.

o-4 DISPOSED OF *as ad interim stage* WITH DIRECTIONS.

DISMISSED.

DISMISSED AS WITHDRAWN

ORDERED *REJECTED*.

NO ORDER AS TO COSTS

SRR

21 JUN 1999

केन्द्रीय व्यापारिक अधिकरण
Central Administrative Tribunal
देश / DESPATCH

HYDERABAD BENCH